

Company e-Filing Form CHG- 6

The module aims to simplify the process of notification to the Registrar of Companies (RoC).

Form CHG-6 shall be used for filing appointment or cessation of receiver or manager of the property / assets of the property of any company under the power of any instrument or order of the court.

The objective of Company e-Filing Form CHG-6:

To make the appointment or cessation of receiver or manager process simplified.

Laws Governing the Company Form CHG-6

The Company form CHG-6 is pursuant to Section 84(1) and pursuant to Section 384 of The Companies Act, 2013 and Rule 9 of the Companies (Registration of Charges) Rules 2014.

- The e-Filing Form CHG-6 aims to simplify the process of notification to the Registrar of Companies (RoC).
- The e-Filing CHG-6 by the person appointing any receiver or manager of the property of any company under the power of any instrument or order of the court within 30 days of such order/appointment.
- In case of cessation, the person appointed as receiver or manager shall notify the RoC about the cessation within 30 days.

Steps to access CHG-6 Form

1. Go to the MCA Services menu of the menu navigation bar
2. Go to Company e-Filing
3. Go to Charge Related Filings
4. Go to CHG-6 Intimation of appointment/ cessation of receiver/manager

Login to access Company Form CHG-6

- The top navigation bar contains a Sign In/Sign Up tab for user's registration and login to the website.
- Once a user logs in to the MCA website, they can access MCA services such as uploading E-Forms, make payments, and annual E-Filing using My Workspace.

e-Filing Form CHG-6

- Enter Entity's CIN/FCRN number or Company Name.
- Select the notice is being filed by person.
- Select Type of notice.
- Enter details of receiver or manager PAN, Name, Address details.
- Enter Date of appointment.
- Select appointment or cessation.
- Enter Number of charges.
- Enter Pursuance to an order of court.
- Click on Next button to proceed.
- Attach copy of court order.
- Attach up to 5 Optional Attachment(s), if any.

- Attach digital signature and PAN of authorized representative.
- Click on Next button to proceed.
- CHG-6 form is submitted against SRN.
- Click on OK to proceed.
- Automatically download of a PDF document form CHG-6.
- User will receive email confirmation.
- User has successfully submitted the form.
- Upload the DSC affixed pdf document.
- Click on Proceed to Payment button.

Payment

- Fee of ₹600 specified in The Companies (Registration of offices and Fees) Rules, 2014 is charged.
- Select payment mode, either Online or Offline and then click Submit button.

Online Payment Mode

- Select online payment mode and click on Submit button.
- Verify depositor's details.
- Click on Confirm button.
- Select a payment gateway.
- Select a payment mode.
- Click on View User Charge button
- A popup window with User Bank Charges appears.
- Enter Captcha text.
- Check the acknowledgement and agree to the terms and conditions.
- Click Pay button to proceed.
- Select a payment option.
- Enter credit/debit card details.
- Click on PROCEED button to proceed
- Enter OTP.
- Click on PAY button.
- Transaction for payment is successful.
- Successful payment receipt is generated.
- User can download the receipt in PDF format.

Offline Payment Mode

- Select Offline payment mode and click on Submit button.
- Click on Proceed for E-Challan through NEFT.
- Click on Submit to Validate Account.
- Verify depositor's details.
- Click on Confirm to proceed.
- Click on Download Deposit Slip.
- An acknowledgement email is sent for Reference Deposit slip.
- An E-Challan is generated to pay at the branch counter.
- You can download the E-Challan in PDF format to pay in offline mode.
- An acknowledgement email is sent about successful transaction.

